

**Central Administrative Tribunal
Madras Bench**

MA 310/00777/2019 in & OA 310/01624/2019

Dated Friday the 6th day of December Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

S.Selvi, W/o. Sadasivam, Hindu, Aged 36 years,
No. 73, Mariamman Koil Street, Kothapurinatham,
Puducherry.

....Applicant

By Advocate M/s. L. Prabakaran

Vs

1.Union of India rep by the
Government of Puducherry through
The Chief Secretary to Government,
Chief Secretariat, Puducherry.

2.Union of India, rep by the
Government of Puducherry through
The Secretary to Government for Education,
Chief Secretariat, Puducherry.

3.The Director of School Education,
Education Department,
Perunthalaivar Kamarajar Centenary Education Complex,
Anna Nagar, Puducherry.

4.The State Project Director,
Sarva Sikshan Abhiyan,
Education Department, Puducherry.

....Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 777/2019 filed by the applicant to condone the delay of 365 days in filing the OA is allowed.

2. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records of the 3rd respondent and 4th respondent with (i) No. 2604/SSA/Courtcase/2016 dated 30.12.2016, (ii) no. 29118/DSE/Estt-II/D/2018 dated 30.10.2018 (iii) No. 29118/DSE/Estt-II/D/2018 dated 05.07.2019 regarding disengaging the services of the applicant and illegal notification for replacing the applicant with fresh candidates issued by 3rd and 4th respondent in respect to the post of Guest Computer Instructor and to quash the same in respect of applicant is concerned and consequently to absorb the applicant in the post of Guest Computer Instructor or any other similar post by granting age relaxation treating the applicant as in-service candidate on the basis of order dated 28.04.2016 passed by this Tribunal in batch of Original Application No. 534/2013 & batch in the interest of justice and thus render justice.”

3. When the matter came up for consideration, learned counsel for the applicant submits that the applicant has given a representation Annexure A31 dt. 19.11.2019 for age relaxation which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of by passing a speaking order within a time limit stipulated by this Tribunal. He also seeks permission to submit a detailed representation seeking the relief claimed in this OA for age relaxation.

4. **In view of the limited relief sought, without going into the substantive merits of the case, the applicant is permitted to file a detailed representation regarding his claim for relaxation and participation in the examination to the respondents within a period of one week from the date of receipt of copy of this order and the competent authority is directed to consider the Annexure A31 representation dated 19.11.2019 and the fresh representation to be submitted by the applicant in accordance with law and pass a reasoned and speaking order within a period of two months thereafter.**

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

06.12.2019

(P. Madhavan)
Member (J)